

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 1491 of 2021

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**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner : Mr. Vinay Kumar, Advocate  
For the State : Mr. Bhaskar Trivedi, A.C. to S.C.-III  
For the Respondent no. 6 : Mr. A.K.Sahani, Advocate

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04/07.09.2021 The present case is taken up through video conferencing.  
Notice.

Mr. Bhaskar Trivedi, learned A.C. to S.C.-III, appears and waives notice on behalf of the respondent nos. 1 to 5. He prays for and is allowed six weeks' time to seek instruction and file counter affidavit on behalf of the said respondents.

Issue notice to the respondent nos. 6 and 7.

I.A. No. 3246 of 2021 has been filed on behalf of the respondent no. 6 for accepting the Vakalatnama executed in favour of Mr. A.K. Sahani, Advocate.

The said Vakalatnama is ordered to be accepted.

I.A. No. 3246 of 2021 stands disposed of.

Mr. A.K. Sahani, Advocate, appears and waives notice on behalf of the respondent no. 6.

Learned counsel for the petitioner is directed to serve a copy of the writ petition along with annexures to Mr. A.K. Sahani.

Issue notice to the respondent no. 7 under registered cover with A/D as well as through ordinary process for which requisites etc. must be filed within a week.

Put up this case after six weeks under the heading "For Admission".

**(Rajesh Shankar, J.)**